

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL PRINCIPAL BENCH

ITEM No. 4
(IB)-307/(ND)/2018

IN THE MATTER OF:

Merckens Karton-UND Pappen Fabric GMBH Applicant/Petitioner
v.
Franco Leone Limited Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 08.02.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. PRADEEP R. SETHI
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner: Mr. Dushyant Tiwari, Adv.
Mrs. Priyam Agarwal, Adv.

For the Respondent(s):

ORDER

Issue notice as to why the application for initiating the CIRP should not be admitted against the corporate debtor. Process dasti.
For further consideration on 06.03.2019.

Sd/-
(M.M.KUMAR)
PRESIDENT

Sd/-
(PRADEEP R. SETHI)
MEMBER (TECHNICAL)

08.02.2019
Mukesh